

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2977
ANSWERED ON:30.03.2012
RECONSTITUTION OF CENTRAL SUPERVISORY BOARD
Jindal Shri Naveen

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government had recently reconstituted the Central Supervisory Board for the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994;
- (b) if so, the details thereof and reasons for not reconstituting the board so far;
- (c) whether the board has been meeting regularly since then;
- (d) if so, the details thereof alongwith the major decisions taken/recommendations made at these meetings;
- (e) the status of the implementation of each of these decisions/recommendations; and
- (f) the other steps taken by the Government to ensure effective implementation of the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a)to(c) Yes. The Central Supervisory Board (CSB) under the PNDT Act has been reconstituted and regular meetings are being held. The 17th and 18th meetings of CSB have been held at an interval of six months on 4th June, 2011 and 14th January 2012. The composition of the Central Supervisory Board is at annexed.

(d)&(e) Amendments to the PNDT Rules emanating from major decisions of the CSB meetings including measures towards effective implementation of the PNDT Act are as mentioned below:

Rule 11(2) under the Act has been amended and notified vide GSR 426(E), dated 31st May 2011. The amendment provides for confiscation of unregistered machines and further punishment upto 3 years of imprisonment and fine upto Rs 50,000/.

Amendment under the PNDT Rules, 1996 to ban mobile portable ultrasound equipments and services offered by mobile genetic clinics has been notified vide GSR 80(E), dated 7th February, 2012.

As a big step forward to curb misuse of diagnostic procedures by unqualified and untrained personnel in clinics/facilities and based on the guidelines developed by MCI with regard to qualifications of ultrasound service providers and accreditation of institutions for training, the Board approved amendment to Rule 3(1) (b) of the PNDT Rules, 1996.

Registration of doctors would be allowed maximum at two centres that too within the district only.

The Board has approved the enhancement in Registration fee for bodies under Rule 5 of the PNDT Rules 1996 from the existing Rs. 3000/- to 25000/- for Genetic Counselling Centre, Genetic Laboratory, Genetic Clinic, Ultrasound Clinic or Imaging Centre. Similarly the fee for an institute, hospital, nursing home or any place providing jointly the service of above would be increased from Rs. 4000/- to Rs. 35000/-.

CSB also approved amendment to Rule 13 mandating every Centre to give intimation every change of employee, place, address and equipment installed, to the Appropriate Authority 30 days in advance of the expected date of such change, and seek issuance of a new certificate with the changes duly incorporated.

Government has requested the Medical Council of India to take steps to suspend/cancel registration of doctors convicted under the Act

(f) Government of India has intensified the drive against sex determination through effective implementation of the PC & PNDT Act as per details mentioned below:

Inspections by the National Inspection and Monitoring Committee have been scaled up. NIMC has been reconstituted and apart from inspections further empowered to oversee follow- up action by Appropriate Authorities against organizations found guilty of violations

under the Act during inspections.

Government of India has notified important amendments in rules under the Act, including :-

Amendment to Rule 11 (2) of the PC & PNDT Rules, 1996 to provide for confiscation of unregistered machines and further punishment under the Act

Amendment to regulate the use of portable ultrasound equipment and services offered by mobile genetic clinics.

17 states with the most skewed child sex ratio have been identified for concerted attention. A meeting of Health Secretaries of these States was first convened on 20th April 2011, followed by several review meetings.

Operational guidelines for Grant in Aid to Non-Governmental Organizations have been revised to ensure targeted use of resources for awareness generation of the Act.

States have been asked to take advantage of funding available under NRHM for strengthening infrastructure and augmentation of human resources required for effective implementation of the PC & PNDT Act.